

PUNJAB VIDHAN SABHA

BILL NO. 6-PLA-2023

THE PUNJAB APPROPRIATION (NO.3) BILL, 2023

A

BILL

to authorize the payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Punjab, for the services and purposes during the financial year 2023-24.

BE it enacted by the Legislature of the State of Punjab in the Seventy-fourth Year of the Republic of India as follows:-

Short title.

1. This Act may be called the Punjab Appropriation (No. 3) Act, 2023.

*Issue of ₹
196462,27,56,000/-
out of the
Consolidated
Fund of the State
of Punjab for the
financial year
2023-2024.*

2. From and out of the Consolidated Fund of the State of Punjab, there may be paid and applied sums, not exceeding those, specified in column 5 of the Schedule, appended to this Act, amounting, in the aggregate to a sum of ₹ 196462,27,56,000/- (**One lac ninety six thousand four hundred sixty two crore twenty seven lac fifty six thousand rupees only**) towards defraying several charges, which will come in the course of payment during the financial year 2023-2024, in respect of the services and purposes, specified in column 2 of the said Schedule.

Appropriation.

3. The sums, authorized to be paid and applied from and out of the Consolidated Fund of the State of Punjab by this Act, shall be appropriated for the services and purposes, specified in the said Schedule, in relation to the financial year 2023-2024.

*Overriding effect
of the Act.*

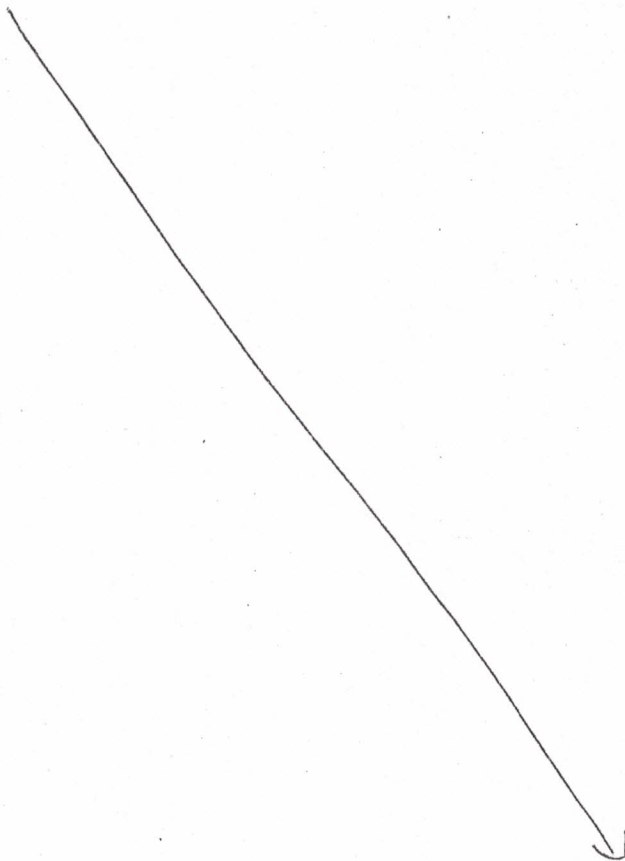
4. Notwithstanding anything contained in any other Act for the time being in force, the provisions of this Act shall prevail.

SCHEDULE

Demand No.	Services and purposes		sums not exceeding		
			Grant made by the Legislative	Charged on the Consolidated Fund	Total
1	2		3	4	5
			Rs.	Rs.	Rs.
1	Agriculture	Revenue	119611029000	1010000	119612039000
		Capital	63100000	0	63100000
2	Animal Husbandry, Dairy Development and Fisheries	Revenue	6033843000	100000	6033943000
		Capital	21000000	0	21000000
3	Co-operation	Revenue	5533190000	300000	5533490000
		Capital	2505900000	0	2505900000
4	Defence Services Welfare	Revenue	634164000	1000	634165000
		Capital	205000000	0	205000000
5	Education	Revenue	163907978000	8002000	163915980000
		Capital	6820600000	0	6820600000
6	Elections	Revenue	1748377000	0	1748377000
		Capital	85000000	0	85000000
7	Excise and Taxation	Revenue	3075318000	22000	3075340000
		Capital	250000000	0	250000000
8	Finance	Revenue	190668299000	230000121000	420668420000
		Capital	402502000	616260002000	616662504000
9	Food, Civil Supplies and Consumer Affairs	Revenue	7794272000	2000	7794274000
		Capital	8002255000	0	8002255000
10	General Administration	Revenue	2991940000	152787000	3144727000
		Capital	0	0	0
11	Health and Family Welfare	Revenue	47211203000	4964000	47216167000
		Capital	590800000	0	590800000
12	Home Affairs	Revenue	87836029000	23251000	87859280000
		Capital	2408338000	0	2408338000
13	Industries & Commerce	Revenue	36976180000	500000	36976680000
		Capital	533000000	0	533000000
14	Information and Public Relation	Revenue	4264666000	0	4264666000
		Capital	0	0	0
15	Water Resources	Revenue	12282629000	950000	12283579000
		Capital	14020477000	0	14020477000
16	Labour	Revenue	297209000	0	297209000
		Capital	50000000	0	50000000

17	Local Government	Revenue	40087182000	0	40087182000
		Capital	24225554000	0	24225554000
18	Personnel	Revenue	330772000	136701000	467473000
		Capital	0	0	0
19	Planning	Revenue	397468000	0	397468000
		Capital	1690200000	0	1690200000
20	Power	Revenue	78139783000	0	78139783000
		Capital	840351000	0	840351000
21	Public Works	Revenue	7775719000	601000	7776320000
		Capital	25190500000	0	25190500000
22	Revenue, Rehabilitation and Disaster Management	Revenue	18253808000	2474000	18256282000
		Capital	80010000	0	80010000
23	Rural Development and Panchayats	Revenue	29741403000	1000000	29742403000
		Capital	3450010000	0	3450010000
24	Science, Technology and Environment	Revenue	371043000	0	371043000
		Capital	82781000	0	82781000
25	Social Security, Women & Child Development	Revenue	74868674000	1010000	74869684000
		Capital	1450296000	0	1450296000
26	State Legislature	Revenue	592351000	10286000	602637000
		Capital	0	0	0
27	Technical Education and Industrial Training	Revenue	4982313000	200000	4982513000
		Capital	1167800000	0	1167800000
28	Tourism and Cultural Affairs	Revenue	1348146000	2000	1348148000
		Capital	1463600000	0	1463600000
29	Transport	Revenue	5072888000	2000	5072890000
		Capital	601127000	0	601127000
30	Vigilance	Revenue	777311000	5178000	782489000
		Capital	1401000	0	1401000
31	Employment Generation, Skill Development and Training	Revenue	2303110000	0	2303110000
		Capital	2000000	0	2000000
32	Forestry and Wildlife	Revenue	2579046000	1000000	2580046000
		Capital	0	0	0
33	Governance Reforms	Revenue	674808000	0	674808000
		Capital	95123000	0	95123000
34	Horticulture	Revenue	2267825000	2000	2267827000
		Capital	259700000	0	259700000

35	Housing and Urban Development	Revenue	1648141000	0	1648141000
		Capital	2056000	0	2056000
36	Jails	Revenue	3328222000	3000	3328225000
		Capital	683018000	0	683068000
37	Law and Justice	Revenue	8402052000	2545516000	10947568000
		Capital	0	0	0
38	Medical Education and Research	Revenue	6633151000	215000	6633366000
		Capital	3516501000	0	3516509000
39	Printing and Stationery	Revenue	3206915000	2000	320697000
		Capital	40001000	0	40001000
40	Sports and Youth Services	Revenue	2549151000	11000	2549170000
		Capital	30101000	0	30100000
41	Water Supply and Sanitation	Revenue	9811611000	20000000	9831614000
		Capital	10033402000	0	10033402000
42	Welfare of Scheduled Castes, Scheduled Tribes, Other Backward Classes and Minorities	Revenue	7369811000	60000	7369870000
		Capital	3090101000	0	3090100000
Total		Revenue	1001492820000	232916273000	1234409093000
		Capital	113953661000	616260002000	730213863000
Grand Total			1115446481000	849176275000	1964622756000



STATEMENT OF OBJECTS AND REASONS

This bill is introduced in pursuance of Article 204 (1) of the Constitution of India to provide for the appropriation out of the Consolidated Fund of the State of Punjab of all money required to meet the grants made by the Legislative Assembly and expenditure charged on the Consolidated Fund of the State but not exceeding, in any case, the amount shown in the statement previously laid before the House. Hon'ble Governor, Punjab has recommended to the State Legislature the introduction and consideration of this Bill. Hence, the proposed Punjab Appropriation (No. 3) Bill, 2023.

Harpal Singh Cheema
Finance Minister, Punjab.

The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

CHANDIGARH:
THE 10TH MARCH, 2023

SURINDER PAL,
SECRETARY.

N.B. – The above Bill was published in the Punjab Government Gazette (Extraordinary), dated the 10th March, 2023 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).